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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. No. 140 of 2013**

Cuttack the 5<sup>th</sup> day of April, 2013

**CORAM**

**HON'BLE MR. A.K. PATNAIK, MEMBER (J)  
HON'BLE MR. R. C. MISRA, MEMBER (A)**

**DIN BANDHU SIKARIWAL**

Aged about 32 years,  
S/o.Vijay Sikariwal,  
C/o.Sidhnath Singh,  
Village/Post-Belahari,  
Via-Kuran Sarai,  
Dist.Buxar,  
Bihar-802 126.

....Applicant

(Advocates: M/s.G.P.Dutta,K.Ghosh,S.K.Mohanty,S.Patra)

**VERSUS**

**Union of India Represented through -**

1. The Secretary,  
Ministry of Railway,  
Railway Bhawan,  
New Delhi-110 001.
2. The General Manager,  
East Coast Railway,  
C-57/G,  
Rail Vihar,  
Chandrasekharpur,  
Bhubaneswar,  
Odisha-751 023.  
Dist. Khurda.

*Abes*

3. The Chief Personnel Officer (Recruitment),  
East Coast Railway,  
Railway Recruitment Cell,  
2<sup>nd</sup> Floor,  
South Block,  
ECoR Sadan,  
Samanta Vihar,  
PO.Mancheswar,  
Bhubaneswar-751 017.
4. Dy. Chief Personnel Officer, Recruitment,  
East Coast Railway,  
Railway Recruitment Cell,  
2<sup>nd</sup> Floor,  
South Block,  
ECoR Sadan,  
Samanta Vihar,  
PO.Mancheswar,  
Bhubaneswar-751 017.

.....Respondents

(Advocate: Mr.T.Rath)

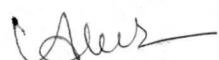
O R D E R

(Oral)

A.K.PATNAIK, MEMBER (I):

We have heard Mr.S.Patra, Learned Counsel appearing for the Applicant and Mr.Trilochan Rath, Learned Standing Counsel for the Railway-Respondents and perused pleadings and materials placed in support thereof.

2. Applicant has filed this Original Application U/s.19 of the Administrative Tribunals Act, 1985 seeking direction to the Respondents Nos.4&5 to issue offer of appointment in favour of the applicant in Jr.Trackman & Helper II in Group D category as



*per*  
was advertisement vide Employment Notice No.

ECoR/RRC/D/2006/01 dated 28.10.2006. Interim direction by way of keeping one post of vacant till disposal of this OA has also been sought by the applicant. Mr.Patra, Learned Counsel appearing for the Applicant submitted that despite representation since no action was taken by the Respondents he has approached this Tribunal in the instant OA. But we are at loss to know if any such representation has ever been made by the applicant as copy of such representation has not been annexed to this OA. On being asked, Mr.Patra, Learned Counsel appearing for the applicant submitted that if liberty is granted the applicant can make another representation seeking the relief claimed in this OA and in that event necessary direction may please be issued to the Respondents to consider and dispose of the same within the stipulated period. Mr.T.Rath, Learned Standing Counsel appearing for the Respondent-Railway has no serious objection to the above prayer of the Applicant's Counsel.

3. In view of the above, without entering to the merit of this matter, this OA is disposed of at this admission stage by granting liberty to the applicant to make a representation to the

*[Signature]*

Respondent No.4 within a period of fifteen days and on receipt of which the Respondent No.4 should consider the same and communicate the decision in a reasoned order to the applicant within a period of 45 days from the date of receipt of such representation. There shall be no order as to costs.

4. Send copy of this order along with OA to Respondent No.4 at the cost of the applicant for which Learned Counsel for the Applicant undertakes to furnish the required postal requisite within three days.

  
(R.C.MISRA)  
Member (Admn.)

  
(A.K.PATNAIK)  
Member (Judl.)